

been able to involve themselves in this aspect although there are a large number of branches of the banks at present working in India ;

(c) if so, the main reasons for the same ; and

(d) the action Government propose to take against the banks which have not so far provided any help to the Integrated Rural Development Project ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). The responsibility for providing credit support under Integrated Rural Development Programme has been entrusted mainly to Public Sector Banks and Cooperative Banks. As against the total target of Rs. 3,000 crores of credit to be mobilised under the programme during the Sixth Plan period, the actual achievement by end 1983-84 has been of the order of Rs. 2244.12 crores which is considered satisfactory.

(c) and (d). The question does not arise.

Export of Indian Dressing Gowns to United States ●

2975. SHRI B.V. DESAI : Will the Minister of COMMERCE be pleased to state :

(a) whether U.S.A. has imposed a unilateral restraint on the export of Indian dressing gowns to that country for the whole of this year ;

(b) if so, whether Government are considering taking the case to the Textile Surveillance body of GAFF in protest against the U.S. decision ;

(c) whether Government have taken a strong objection to the US move to impose unilateral limits for the whole year of 1984 ;

(d) whether till recently, the U.S. has been imposing restraint on Indian garments only for a period of 90 days on the plea that their entry into its market was injuring the domestic industry ; and

(e) if so, the other steps Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) to (e). The US Government has imposed quantitative restraints during 1984 on certain garment categories including category 350 (cotton dressing gowns) not only for a period of 90 days but also for the full year 1984. The restraint for a period of 90 days were imposed pending formal consultations. The restraint for the full year, on the other hand, were imposed after the conclusion of the formal consultation. During these consultations the Indian side contested the proposals of the U.S. Govt. to introduce the restraints both for a period of 90 days and also for the whole year as being not warranted under the provisions of the bilateral Agreement as well as the Multi-Fibre Arrangement (MFA). Efforts are being made to collect additional data and information relating to Category 350 (dressing gowns) after which further appropriate action will be taken.

Directive to NTC to Revamp its Export Potential for Increasing Export of Grey Cloth

2976. SHRI B.V. DESAI : Will the Minister of COMMERCE be pleased to state :

(a) whether his Ministry has directed the National Textile Corporation to revamp its export potential and make a survey of the world markets for increasing the export of grey cloth ;

(b) if so, the total exports of NTC in 1983-84 ;

(c) the proposed exports during the current financial year ;

(d) whether his Ministry has stated that Government are not happy over its financial performances which has not shown much improvement so far ; and

(e) if so, the action Government propose